

ITEM NO.14 Court 6 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1630/2020 in W.P.(C) No. 880/2016

SURAZ INDIA TRUST Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(PETITIONER-IN-PERSON MATTER.  
IA No. 62346/2021 - RECALLING THE COURTS ORDER)

Date : 08-09-2021 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

By Courts Motion

For Petitioner(s) Mr. Rajiv Daiya, Petitioner in person

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Ms. Ruchi Kohli, Adv.  
Mhd. Akhil, Adv.  
Mr. Sughosh Subramanyan, Adv.  
Mr. B.V. Balram Das, AOR

Rajasthan Dr. Manish Singhvi, Sr. Adv.  
Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The respondent-judgment debtor and the contemnor in the contempt proceedings has appeared in pursuance to bailable warrants and we have heard him at some length.

We have also heard the learned Additional Solicitor General and learned counsel for the State.

In the end, as per usual practice in prior proceedings, the petitioner stated that he wants to tender an unconditional apology seeking to withdraw all what he has said. We have put

to him that he has liberty to file what he pleases within three days and we will take that into consideration while passing our orders.

Judgment reserved.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)